

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3013  
ANSWERED ON:14.03.2000  
CRIMES AGAINST WOMEN  
ANNA SAHEB M.K. PATIL;RAMSHETH THAKUR;SHYAMA SINGH

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) Whether cases of sex crimes with women and children are on the rise in various parts of the country;
- (b) if so, the reason therefore;
- (c) the number of cases detected during each of the last three years till date, crime-wise and State-wise;
- (d) the number of cases relating to crimes against women pending/ disposed of till date, Year-wise and State-wise;
- (e) whether the Government propose to amend the criminal laws with a view to inflict severe punishment to guilty persons; and
- (f) if not, the other steps proposed to be taken by the Government to prevent such crimes ?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI I.D. SWAMI)

(a) to (d): The information is being collected and will be laid on the Table of the House.

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(e) to (f): `Public Order` and `Police` are State subjects as per the Seventh Schedule to the Constitution of India and, as such, registration, investigation, detection and prevention of crime is primarily the responsibility of the State Governments. However, the Central Government has, from time to time, been writing to the State Governments stressing the need to take preventive, punitive and rehabilitative measures in connection with crimes against women, children and other vulnerable sections of the society. The Central Government is also presently considering a proposal to provide death as one of the penalties for the offence of rape.